

**Military Service Liability of Officers
Working as Cadre "Permanent
Secondment" in DGI**

178. SHRI AJIT KUMAR SAHA :
Will the Minister of DEFENCE be pleased to state :

(a) whether the officers working as cadre 'permanent secondment' in the Directorate General of Inspection (DGI) have got any military service liability;

(b) if so, the details thereof; and

(c) if not, how can they enjoy all military benefits ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) and (b) Yes, Sir. Permanently seconded service officers in the Directorate General of Inspection are governed by the Army Act and carry the liability for active service.

(c) Does not arise.

**Bifurcation of Posts for Service and
Civilian Officers in DGI**

179. SHRI AJIT KUMAR SAHA :
Will the Minister of DEFENCE be pleased to state when the job content for a particular category of post in the Director General of Inspection is the same and service and civilian officers do the same type of job, how the posts can be bifurcated specifying one for military and the other for civilian ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : Group 'A' posts in the Directorate General of Inspection were bifurcated as an interim measure, taking into account the job requirements, the knowledge and experience required for different levels of posts in different disciplines and the need for close liaison with user establishments. This was followed by overall cadre reviews of both the streams, i.e. service and civilian. The cadre review of the latter is in an advanced stage of finalisation. Once this cadre review is implemented the prospects of the civilians would be improved further.

**News-Item Captioned "Islamic
Bomb" and Code Named as
"Project 706"**

180. SHRI P. NAMGYAL :

SHRI NAVIN RAVANI :
Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Pakistan is close to having its atom bomb popularly known as "Islamic Bomb" and code named as "Project 706" as reported by the "Hindustan Times" of 23 January, 1984;

(b) whether it is also a fact that America and some other Arab countries are helping Pakistan for the manufacturing of bomb by providing financial assistance, nuclear technology and raw materials;

(c) whether it is also a fact that such a move will increase the cold war situation in the sub-continent and also threat to India's security; and

(d) if so, the steps taken by India to counter such threats across the border ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) and (b) Government have seen media reports, but have no reliable information in this regard.

(c) and (d) Possession of nuclear weapons by Pakistan will have security implications to India. Government keep all developments having a bearing on the country's security under constant watch and take appropriate measures from time to time to maintain full defence preparedness.

**Income-Tax Relief to Private and
Joint Sector Employees in Respect
of Housing and Pecuniary Benefits**

181. SHRI MADHAVRAO SCINDIA :
Will the Minister of FINANCE be pleased to state :

(a) whether certain relaxations from Income Tax have lately been given through a notification issued by the Central Board of Direct Taxes to provide income tax relief in respect of housing and other

pecuniary benefits for private and joint sector employees;

(b) if so, the full details of the relief given; and

(c) whether Government have considered giving any parallel relief to Central and State Government employees also in respect of residential accommodation, etc. and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) to (c) Under the Income-tax Act, 1961. salary includes perquisites, one of which is value of rent free residential accommodation provided by an employer to the employee. Such perquisite is to be calculated under Rule 3 of the Income-tax Rules, 1962. Where the accommodation is provided by an employer other than the Government or statutory corporations wholly owned by the Government etc. the perquisite value of rent free residential accommodation is arrived at by taking 10% of the salary first. In case the fair rental value of the accommodation is in excess over 10% of the salary the next 20% is ignored and excess over this amount is brought to tax. In case the accommodation is provided at Bombay, Calcutta, Delhi or Madras only the excess over 30% is added. Recently the Central Government have decided to raise the exemption limits

from 20% to 40% in the case of non-metropolitan areas and from 30% to 50% in the case of metropolitan cities. In the case of employees of the Central or State Government provided rent free accommodation the perquisite is calculated with reference to the rules for allotment of houses and no additional perquisite is charged.

Recommissioning of Sick Textile Mills Recently Taken Over in Bombay

182. SHRI MADHAVRAO SCINDIA :
SHRI MANOHAR LAL SAINI ;
DR. SUBRAMANIAM SWAMY :
SHRIMATI KISHORI SINHA :

Will the Minister of COMMERCE be pleased to state :

(a) the progress so far being made in the sick textile mills recently taken over in Bombay and the present level of production in each of them indicating the percentage of installed capacity; and

(b) by what time, all these mills are likely to be recommissioned to capacity?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) Out of the 13 textile mills taken over in Bombay in October, 1983, 5 mills have been in production. The present production level and percentage of utilisation of installed capacity of these mills is as follows :

| Name of the mill | Percentage of | | Production (per day) | |
|----------------------------------|--------------------|---------|----------------------|-------------|
| | utilisation of | | Yarn | Cloth |
| | installed capacity | | (in kgs) | (in metres) |
| | Spinning | Weaving | | |
| 1. Elphinstone Spg. & Wvg. Mills | 58.72 | 56.86 | 6,470 | 36,319 |
| 2. Jam Mfg. Mills | 65.27 | 62.76 | 4,663 | 43,824 |
| 3. New City of Bombay Mfg. Mills | 85.64 | 80.20 | 11,946 | 39,435 |
| 4. Poddar Mills | 65.22 | 21.50 | 7,268 | 16,961 |
| 5. Podar Mills (Process-House) | 68 | | | 66,984 |